

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH  
ALLAHABAD**

This is the 07<sup>th</sup> day of August, 2018.

CIVIL CONTEMPT PETITION NO. 330/00190 OF 2017  
IN  
ORIGINAL APPLICATION NO. 449 of 2013

Present:

**HON'BLE MR. GOKUL CHANDRA PATI, MEMBER (A)**  
**HON'BLE MR RAKESH SAGAR JAIN, MEMBER (J).**

1. Smt. Bachana Devi aged about 56 years wife of Late Ram Kishore.
2. Santosh Kumar aged about 27 years son of Late Ram Kishore.

.....Applicants.

By Advocate: Shri Swayamber Lal

**VERSUS**

1. Shri Sanjai Mitra, Defence Secretary, Ministry of Defence, Govt. of India, South Block New Delhi 110011.
2. Lt. General K.K. Agrawal, Director General, EME (EME -Civ), Army Headquarters, DHQ, PO New Delhi 110011.
3. Brig. S.L. Joshi, Commandant & M.D. 508, Army Base Workshop, Allahabad Fort 211005.

.....Respondents

By Advocate : Shri Rama Pati Maurya/Shri Raghvendra Pratap Singh

**O R D E R**

**BY HON'BLE MR. GOKUL CHANDRA PATI, MEMBER (A)**

Heard Sri S. Lal counsel for the applicant and Shri R.P. Maurya and Shri Raghvendra Pratap Singh counsel for the respondents.

2. Learned counsel for the respondents submitted that order dated 3.8.2017 of this Tribunal to reconsider the case of the applicant ignoring the fact that he is a married son, has been complied with as stated in the compliance affidavit filed which is taken on record. It seems that case of the applicant has been duly considered vide letter dated 7.6.2018 and his case could not be accommodated due to inadequate vacancy and he was informed by a letter that if he makes fresh application, his case will be considered as per the Rules.

3. In view of the submission, it is felt that order of the Tribunal has substantially been complied with. Accordingly, contempt petition is dismissed. Notices issued are discharged.

(Rakesh Sagar Jain)

Member (J)

(Gokul Chandra Pati)

Member (A)

Manish/-